

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.Nos. 19721 & 20118/2021

in

J-13 Tharamani P.S. Crime No. 492/2021

Vinoth @ Watch Vinoth

.. Petitioner/Accused
in Crl.M.P.No. 19721/2021

Aravindhan

.. Petitioner/Accused
in Crl.M.P.No. 20118/2021

Vs.

State Rep. by
The Inspector of Police,
J-13 Tharamani Police Station,
Chennai.

..Respondent/Complainant
in both the petitions

The above petitions are coming on this day before me for hearing in the presence of M/s. V. Karthick, S. Raj, Counsel for the petitioner in Crl.M.P.No. 19721/2021 and of M/s.Manoharan Sundaram, L. Sasidharan, Counsel for the petitioner in Crl.M.P.No. 20118/2021 and of CPP for the respondent, this Court delivered the following

COMMON ORDER

1. The petitioners, who were arrested on 29.10.2021 for the offences punishable under Section 341, 294(b), 336, 427, 392, 307 and 506(ii) IPC in Crime No.492/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioners in both the petitions submits that the petitioners are innocent. They have not committed any offence as alleged. Victim was discharged from the hospital. The petitioners have no bad antecedents. They are in custody from 29.10.2021 and prays for granting bail.

4. The case of the prosecution is that due to previous enmity, these petitioners along with others brutally attacked the complainant using deadly weapons and caused severe head injury and also forcibly taken away cash Rs.850/- from his pocket.

5. According to CPP, the victim sustained grievous head injury and 12 sutures were made on his head. He also produced the photographs to show the nature of injury sustained by the victim.

6. On perusal of the photographs, it would go to show the murderous assault made on the victim. Considering the nature of injury inflicted, this court is not inclined to grant bail to the petitioners at present.

7. Hence, both the petitions are dismissed.

Delivered by me in the open court today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No. 20867/2021

in

P-3 Vyasarpadi P.S. Crime No. 903/2021

R. Chandru @ Rajini

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-3 Vyasarpadi Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. E. Vinoth Kumar, M. Samantha, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 6.11.2021 for the offences punishable under Section 341, 294(b), 392, 506(ii) r/w 397 in Crime No.903/2021 on the file of the respondent police, seeks bail.
2. Heard both sides.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He has not committed any offence as alleged. False case has been foisted on him only for statistical purpose. Co-accused was already granted bail by this court on 20.11.2021. This petitioner is in custody from 6.11.2021 and prays for granting bail.
4. The case of the prosecution is that this petitioner along with other accused waylaid the defacto complainant and robbed Rs.2000/- from him at knife point.
5. According to CPP, the petitioner has 3 previous cases.
6. It is reported that co-accused was granted bail by this court. The petitioner is in custody for the past 17 days. Major portion of investigation might have been completed by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in the open court today.

Principal Sessions Judge

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

Crl.M.P.No. 20867/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No. 20018/2021

in

D-4 Zambazaar P.S. Crime No. 407/2021

Neshanthi

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
D-4 Zambazaar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. T.V. Somasundaram, U. Yuvaraj, A. Vinothkumar, P. Praveen Kumar, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 9.10.2021 for the offences punishable under Section 174 Cr.P.C. @ 306 IPC in Crime No. 407/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. She is the wife of the deceased. There was some difference of opinion between them. She is not responsible for the death of the deceased. Her husband had a suicidal tendency and always used to threaten the petitioner that he will commit suicide by pouring kerosene. The petitioner is in custody for more than 1 ½ months and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner's husband committed suicide by hanging due to the matrimonial dispute between them.

5. This petitioner is the wife of the deceased. There was some matrimonial dispute between them. Hence, complaint was lodged before the police authorities. Being aggrieved that, this petitioner's husband committed suicide by hanging. Case was initially registered

u/s.174 Cr.P.C. and subsequently, altered into sec. 306 IPC. She is in custody for more than 1 ½ months. Considering the duration of custody and gender of the petitioner, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on her executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in the open court today.

Principal Sessions Judge

Copy to :

1. The II Metropolitan Magistrate, Chennai.
2. The Superintendent, Special Prison for Women, Puzhal, Chennai.

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Crl.M.P.No. 20018/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.Nos. 20002 & 20010 /2021

in

P-4 Basin Bridge P.S. Crime No. 1775/2021

1. Shanmugam @ Stanley Shanmugam
2. Vijaya Babu @ Kozhi Babu

.. Petitioners/Accused
in Crl.M.P.No.20002/2021

Settu @ Karthikeyan

.. Petitioner/Accused
in Crl.M.P.No. 20010/2021

Vs.

State Rep. by
The Inspector of Police,
P-4 Basin Bridge Police Station,
Chennai.

..Respondent/Complainant
in both the petitions

The above petitions are coming on this day before me for hearing in the presence of M/s. A. Jaganathan, N. Naresh, Counsel for the petitioners in Crl.M.P.No. 20002/2021 and of M/s. B. Shankar, V. Venkatesan, Counsel for the petitioner in Crl.M.P.No. 20010/2021 and of CPP for the respondent, this Court delivered the following

COMMON ORDER

1. The petitioners, who were arrested on 20.10.2021 for the offences punishable under Section 341, 294(b), 392, 506(ii) IPC r/w 397 IPC in Crime No. 1775/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioners in both the petitions submits that the petitioners are innocent. They have not committed any offence as alleged. False case has been foisted on them only for statistical purpose. They are in custody from 20.10.2021 and prays for granting bail.

4. The case of the prosecution is that these petitioners along with other accused waylaid the defacto complainant and robbed Rs.500/- from him at knife point.

5. According to CPP, the petitioner Settu is having 12 previous cases, Shanmugam is having 9 previous cases and Vijaya Babu is having 5 previous cases and objects the grant of bail.

6. Though the petitioners are having some previous cases, as far as this case is concerned, they are in custody for the past one month. Major portion of investigation might have been completed by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

7. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in the open court today.

Principal Sessions Judge

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

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Crl.M.P.Nos. 20002 and 20010/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No. 20004/2021

in

P-5 MKB Nagar P.S. Crime No. 1197/2021

Vikraman @ Vikram

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. P.N. Veeramani, N. Naresh, D. Kannan, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 22.10.2021 for the offences punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Crime No. 1197/2021 on the file of the respondent police, seeks bail.
2. Heard both sides.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He has not committed any offence as alleged. False case has been foisted on him only for statistical purpose. This petitioner is in custody from 22.10.2021 and prays for granting bail.
4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.550/- from him at knife point.
5. According to CPP, the petitioner is a habitual offender and having 7 previous cases and objects the grant of bail.
6. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for the past one month. Major portion of investigation might have been completed by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in the open court today.

Principal Sessions Judge

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Ponneri.

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Crl.M.P.No. 20004/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No. 20288/2021

in

D-3 Ice House P.S. Crime No. 564/2021

Kannan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
D-3 Ice House Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. V. Karthick, S. Raj, A.G. Abdul Kareem, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 7.11.2021 for the offences punishable under Section 147, 148, 294(b), 324, 307 and 506(ii) IPC in Crime No. 564/2021 on the file of the respondent police, seeks bail.
2. Heard both sides.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He has not committed any offence as alleged. False case has been foisted on him with an ulterior motive. Injured was discharged from the hospital. This petitioner has no bad antecedents. This petitioner is in custody from 7.11.2021 and prays for granting bail.
4. The case of the prosecution is that due to previous enmity, this petitioner along with other accused attacked the defacto complainant and his brother using deadly weapons and caused grievous injury to them and they were admitted hospital for treatment.
5. According to CPP, the victim sustained severe injuries and sutures were made on his head. He also produced the photographs to show the injury sustained by the victims.

6. On perusal of the photographs, it would go to show the grievous nature of injury sustained by the victim. Murderous assault made on the victims. Further, the petitioner was arrested only on 7.11.2021. Considering the nature of injury inflicted, short duration of custody and investigation is not yet completed, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me in the open court today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No. 20861/2021

in

V-1 Villivakkam P.S. Crime No. 807/2021

Manikandan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
V-1 Villivakkam Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. K. Nithya, S. Prakash, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 23.10.2021 for the offences punishable under Section 397 IPC in Crime No. 807/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. He has been falsely implicated in this case for statistical purpose. Co-accused were already granted bail by this court. He is in custody from 23.10.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with others waylaid the defacto complainant and robbed Rs.1000/- from him at knife point.

5. According to CPP, the petitioner is a habitual offender and having 7 previous cases and objects the grant of bail.

6. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for the past one month. Co-accused were already granted bail by this court. Major portion of investigation might have been completed by this time.

Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in the open court today.

Principal Sessions Judge

Copy to :

1. The XIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

Crl.M.P.No. 20861/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No. 20865/2021

in

P-2 Otteri P.S. Crime No. 1389/2021

Immanuvel @ Imman

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-2 Otteri Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. S.Y. Syed Parvez, P. Ramki, M. Melvin, J. Kamal, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 1.10.2021 for the offence punishable under Section 341, 294(b), 323, 392, 506(ii), 397 IPC in Crime No.1389/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody from 1.10.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that totally 3 accused involved in this case. This petitioner/A1 along with other accused waylaid the defacto complainant and at knife point robbed Rs.5000/- from him. He further submits that investigation is pending and A2 and A3 are still absconding. This petitioner is having 8 previous cases and thus seriously objects granting bail.

6. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for more than one month. Major portion of investigation might

have been completed by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in the open court today.

Principal Sessions Judge

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

Crl.M.P.No. 20865/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No. 20869/2021

in

P-5 MKB Nagar P.S. Crime No. 1033/2021

Y. Sankar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. A. Karunakaran, A. Esaki Pandy, R. Prasanth @ Vijay, V. Devaraj, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 24.8.2021 for the offences punishable under Section 147, 148, 341, 294(b), 120(B), 302 and 506(ii) IPC in Crime No.1033/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has not committed any offence as alleged. He was not at all present at the scene of occurrence. False case has been foisted on him with an ulterior motive. He has been falsely implicated in this case. Investigation is almost completed. The petitioner is in custody from 24.8.2021 and prays for granting bail.

4. The case of the prosecution is that due to previous enmity, on 23.8.2021, this petitioner along with other accused came in a two wheeler and assaulted the deceased indiscriminately using deadly weapons. After that the victim was admitted to hospital and later he died due to injuries.

5. According to CPP, the petitioner along with other accused brutally murdered the deceased due to previous enmity. This petitioner is having one previous case.

Investigation is completed and Charge Sheet has been filed in this case in PRC No. 3/2021.

6. The petitioner is in custody for the past 88 days. According to CPP, charge sheet has been filed in this case. Co-accused was already granted bail by this court on 20.11.2021. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in the open court today.

Principal Sessions Judge

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Coimbatore.

vv

Crl.M.P.No. 20869/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Monday, the 22nd day of November, 2021**

Crl.M.P.No.20812/2021

in

R.1, Mamblam P.S. Cr.No.710/2021

SriHari @ Hari

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
R.1, Mambalam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. R. Parthiban, M. Nagoor Moideen, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s. 294(b), 324, 506(ii) IPC in Cr.No.710/2021 on the file of the respondent police, seeks anticipatory bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has no specific overt act. He has been falsely implicated in this case. Arrested accused already enlarged on bail. Hence, prays for granting anticipatory bail.

4. Wordy quarrel in a drunken mood. No specific overt act against the petitioner. Except Sec.506(ii) IPC, other offences are bailable. Arrested accused already enlarged on bail. Considering the above facts, this court is inclined to grant anticipatory bail to the petitioner on condition.

5. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of this order, before the learned XVII Metropolitan Magistrate, Chennai on condition that the petitioner shall

execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. for a period of two weeks.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today, in the open court.

Principal Sessions Judge

Copy to :

1. The learned XVII Metropolitan Magistrate, Chennai.
2. The CPP
3. The Inspector of Police, R.1, Mambalam P.S. Chennai.

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Cri.M.P.No.20812/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 22nd day of November, 2021

Crl.M.P.No.20536/2021

in

Crl.M.P.No.15857/2021

in

Crl.M.P.No.12218/2021

in

R.R.No.13/2021

in

F.No.DRI/CZU/VIII/48/ENQ-01/INT-04/2021

S. Ganesh

... Petitioner/Accused.

vs.

Directorate of Revenue Intelligence,
Chennai Zonal Unit,
Rep. by Senior Intelligence Officer,
No.27, G.N. Chetty Road,
T. Nagar, Chennai – 600017.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M. Illiyas and A. Venkateswara Babu, Counsel for the petitioner and of SPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.15857/2021, dt:16.9.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.12218/2021 on 7.8.2021 with some conditions. One such condition is that the petitioner shall appear before the Investigating Agency daily at 10.30 a.m. until further orders. Subsequently, the said condition was modified by this court to appear before the Investigating Agency once in a week on every Monday at 10.30 a.m. until further orders vide Order dated 16.9.2021 in Crl.M.P.No.15857/2021.

4. According to learned SPP, the petitioner has complied the modified condition for a period of 11 weeks. Considering the period of compliance, this court is inclined to relax the condition however with a direction to appear before the Investigating Agency as and when required. Accordingly, petition is allowed.

Delivered by me today in open Court.

Principal Sessions Judge

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IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No.20815/2021

in

Crl.M.P.No.15727/2021

in

C.2, Elephant Gate P.S. Cr.No.1235/2021

Iqbal

... Petitioner/Accused.

vs.

State by

The Inspector of Police,
C.2, Elephant Gate Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. I. MD. Arif, L. Leo Valan, K. Monika, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.15727/2021, dt:17.9.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.15727/2021 on 17.9.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 55 days. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in open Court.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 22nd day of November, 2021

Crl.M.P.No.20816/2021

in

Crl.M.P.No.17882/2021

in

CCB, Cr.No.201/2019

Ravi Shankar @ Ravi

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

Central Crime Branch, Egmore,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. K.G. Senthilkumar, M. Sureshsankar, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.17882/2021, dt:7.10.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.17882/2021 on 7.10.2021 for the offence u/s.468, 420, 465, 471, 467 r/w. 120-B IPC with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for the past 38 days. However, considering the nature of offence, this court is inclined to modify the condition as follows:

“The petitioner is directed to appear before the respondent police once in a week on every Monday at 10.30 a.m. until further orders”. Accordingly petition is allowed.

Delivered by me today in open Court.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No.20803/2021

in

Crl.M.P.No.23539/2021

(on the file of Chief Metropolitan Magistrate, Egmore, Chennai)

in

CCD, Cr.No.38/2021

Mohammed Arman

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
Central Crime Branch,
Vepery,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. C. Jagan and K. Sarath, Counsel for the petitioner and the CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks modification of the condition imposed by the V Metropolitan Magistrate in Crl.M.P.No.23539/2021, dt:27.10.2021.

2. Heard both sides.

3. The petitioner was granted statutory bail by the learned Chief Metropolitan Magistrate in Crl.M.P.No.23539/2021 on 27.10.2021 for the offence u/s.406, 420, 120(B) IPC and Sec.66D of IT Act with condition to execute a bond for a sum of Rs.1,00,000/- along with two sureties, who must be the petitioner's family members to produce Property Valuation Certificate for the said value(Rs.1,00,000/-) issued by Tahsildar and to report before the respondent police daily at 10.00 a.m. until further orders.

4. Learned counsel for the petitioner submits that due to the family back ground of the petitioner, he is not able to furnish sureties with the property document and hence prays to modify the condition to furnish blood sureties.

5. On the other hand, learned CPP submits that the condition imposed by the learned Magistrate is in accordance with law and hence prays to dismiss the petition.

6. It is a grave case of cheating. The total amount cheated is Rs.70 lakh. The petitioner was granted statutory bail with condition to execute a bond for a sum of Rs.1,00,000/- along with two sureties, who must be the petitioner's family members to produce Property Valuation Certificate for the said value(Rs.1,00,000/-) issued by Tahsildar. The condition imposed by the learned Magistrate appears to be reasonable, in view of the gravity of offence and thus this court is of the view that there is no need to intervene the same. Hence, the petition is dismissed.

Delivered by me today in the open Court.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 22nd day of November, 2021

Crl.M.P.No.20856/2021

in

Crl.R.C.No.121/2021

against

M.P.No.1/2021

in

Lr.No.21/Exe.Magistrate/DCP Mylapore District/2021

in

D.3, Ice House P.S. SL.No.1/2021 U/s 110 of Cr.P.C.

Ellappan

... Petitioner / Petitioner / Respondent /
Accused

Vs.

1. The Executive Magistrate cum Deputy Commissioner of Police, Mylapore District, Chennai.
2. The State represented by
Inspector of Police,
D.3, Ice House Police Station,
Chennai.

.. Respondents/Respondents/Petitioners/
Complainant

This petition is coming on this day before me for hearing in the presence of M/s.N. Naresh, A Vivek Ram, Counsel for the petitioner and upon hearing the petitioner's side and upon perusing the records, this Court delivered the following:

ORDER

1. The petitioner in the above case seeks suspension of sentence pending disposal of the revision petition.

2. The Petitioner herein is the accused in M.P.No.1/2021 in Lr.No.21/Executive Magistrate/DCP Mylapore District/2021 in D.3, Ice House P.S. SL.No.1/2021 on the file of the 1st respondent and he was convicted and sentenced to undergo imprisonment for 361 days for violation of bond executed u/s 110 of Cr.P.C. as per the order dated 1.4.2021.

4. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the revision. Hence, prays to suspend the sentence.

5. This Court has also perused the revision petition and the submission made by the petitioner's counsel. The revision has been preferred without a delay of 132 days and the same has been condoned by this court vide order dated 20.11.2021 in CrI.M.P.No.20442/2021.

6. The learned counsel for the petitioner would further submit that the accused will not abscond and would be available to undergo the sentence, if the appellate Court confirms the order passed by the Executive Magistrate. As already stated supra, the Petitioner / Accused was ordered to undergo imprisonment for a period of 361 days and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the revision.

7. Hence, the order passed by the 1st respondent / Executive Magistrate is hereby stayed till the disposal of the revision and the petitioner is ordered to be enlarged on bail on his executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the XVII Metropolitan Magistrate, Chennai.

8. The Revision is made over to V Additional Sessions Court, Chennai.

9. The Revision is posted on 22.12.2021.

Delivered by me today in the open court.

Principal Sessions Judge.

Copy to :

1. The XVII Metropolitan Magistrate, Chennai.
2. The Deputy Commissioner of Police, Mylapore District, Chennai.
3. The Superintendent, Central Prison, Puzhal, Cuddalore.

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